

## NOTICE

**In partial modification to the Judicial Assignment at the Aurangabad Bench, which has come into effect from 20<sup>th</sup> August 2018 (Partially modified on 10<sup>th</sup> September 2018 and 17<sup>th</sup> September 2018), it is hereby notified for the information of Advocates and parties appearing in person that **the Honourable the Acting Chief Justice** is pleased to approve following partial modification with effect from 15<sup>th</sup> October 2018:**

Present sitting	Assignment
The Hon'ble Shri Justice <b>S.V. GANGAPURWALA</b> AND The Hon'ble Shri Justice <b>R. G. AVACHAT</b>	For admission, hearing and order matters therein :- (A) Civil Writ Petitions arising out of orders passed by Central Administrative Tribunal and Maharashtra Administrative Tribunal. (B) All Civil Writ Petitions up to the year 2016. (C) All Civil PILs up to the year 2015. ( D) All Civil Writ Petitions for final hearing up to the year 2010.
The Hon'ble Shri Justice <b>K. L. WADANE</b>	For admission, hearing, final hearing and order matters therein :- (A) Criminal Appeals of even years including all applications therein. (B) All Criminal work not assigned to other Courts.
The Hon'ble Shri Justice <b>S.M. GAVHANE</b>	For admission, hearing, final hearing and order matters therein:- (A) Criminal Appeals of odd years including all applications therein.

The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice S.M. Gavhane** is allowed before the Court presided over by **Hon'ble Shri Justice K.L. Wadane**.

By order

High Court, Appellate Side,  
Bombay.  
Date : 12<sup>th</sup> October 2018

Sd/-  
(Ajit N. Mare)  
Registrar (Judl-I)